स्कर्म दवारा अजिंश वैनागी सम्परित का जन्म

**\*302. श्री जगदीश जौशी**ः श्रीकल्पनाथः श्री गुणानन्द्र ठाकरः श्री नार्गश्वर प्रसाद शाही : श्री नत्थी सिंहः

क्या विस्त मंत्री यह बताने की क्या करोंगे कि :

(क) क्या संरकार ने तस्करों की बेनामी गम्पीत की तहकीकात कर ली हैं: और

(ख) यदि हां, तो सरकार उसे जब्द करने है लिए क्या कदम उठाना चाहती हैं ?

## i[ Confiscation of Benami property acquired by smugglers

302. SHRI JAGDISH JOSH1: SHRI KALP NATH: SHRI **GUNANAND** THAKUR: SHRI NAGESHWAR **PRASAD** SHAHI: SHRI NATHI SINGH:

Will the Minister of FINANCE be pleas-id to state:

- (a) whether Government have enquired tito the benami holdings of smugglers; nd
- (b) if so, what steps Government pro-iose to take to confiscate the same ?]

विस्त मंत्रालय में राज्य मंत्री (श्री प्रणव (खर्जी): (क) किसी विशंष व्यक्ति के नाम डोर्ड बेनामी सम्पीत्त हैं अथवा नहीं, इस बात में निश्चित करने के लिए तीन स्तरों पर छान-गिन करनी पड़ती हैं , अर्थात् :

(1) निकट सम्बीनधवाँ तथा सहयोगियाँ के नाम परिसम्पोल्तयों के स्थान की जांच

(2) उनके वास्तिविक स्वामित्व के प्रश्न की जांच करना।

to Questions

(3) विभिन्न न्यायालयों दवारा दी गर्ड व्यवस्था के अनुसार, निर्धारित परीक्षणों तथा सिद्धान्तों के अनुसार यह सिद्ध करना कि परिसम्पत्तियां वास्तव में बेनामी हैं।

विभिन्न तस्करों के मामलों में आयकर विभाग आवश्यक जांच पडताल कर रहा हैं।

(ख) किसी सम्पत्ति को जब्त करने के लिए आयकर अधिनियम/धनकर अधिनियम में कोई व्यवस्था नहीं हैं। परन्तु, सम्पत्ति को बंनामी किस्म का निरिचत करते हुए आयकर/धनकर निर्धारणों के बाद यदि करों तथा अर्थ दण्डों की अवायगी में चुक हांती हैं, तो चुक कर्ता की वल तथा अचल सम्पत्तियों को कुर्क कर लिया जाता हैं और जिस मामले में आवश्यक हो उसमें करों तथा अर्थ-इण्डों आदि को वसल करने के लिए उन्हीं बेच दिया जाता है।

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): (a) The task of establishing that a particular person holds any property in benami involves 3 stages of enquiry; viz.

- (i) Location of the assets standing in the names of near relations and associates.
- (ii) Institution of enquiry into the question of their real ownership.
- (iii) Proving in accordance with the laiddown tests and principals, as pronounced by various courts, that the assets are really benami.

The Income-tax Department is making the requisite enquiries in the cases of various smugglers.

(b) There is no provision in the Income-Tax Act/Wealth Tax Act for confiscation

tThe question was actually asked on the floor of the House by Shri Jagdish oshi. t[] English Translation.

of any property. However, after incometax/wealth-tax assessments are made establishing the benami nature of property, if there is default in payment of taxes and penalties, the assets of the defaulter, movable and immovable, are attached followed by their sale, where necessary, for realisation of taxes, penalties etc.]

भी जगदीश जांशी: अध्यक्ष महोदयः माननीय मंत्री जी ने उत्तर यह दिया कि इसकी तीन स्टेज हैं ऑर तीन स्टेजों के अनुसार इनकम टॅक्स अथारिटीज जांच कर रही हैं कि कॉन सी बँनामी सम्पत्ति हैं। उनका कहना यह भी हैं कि कोई खन्ज अभी तक नहीं हैं कि इस प्रकार की बैनामी सम्पत्ति के जब्त किया जा सके। क्या माननीय मंत्री महोदय यह बताने की क्या करंगे कि जो तस्करी के जिरए माल लाया गया हैं उसके मुनाफे से जो सम्पत्ति अजित हुई हैं चाई वह तस्कर के नाम से हो या बँनामी हो, उसकों बँध सम्पत्ति भाना जार्येगा या अवँध सम्पत्ति।

SHRI PRANAB MUKHERJEE: Sir, so far as smuggled articles are •oncerned, we are also seizing those smuggled articles.

SHRI JAGDISH IOSHI: No, no,no. He is confusing. Not smuggled articles but properties earned by smugglers.

SHRI PRANAB MUKHERJEE: So far as properties in the name of smugglers. . .

SHRI BHUPESH GUPTA: He means multi-storeyed buildings of Mastan.

SHRI PRANAB MUKHERJEE: I am coming to that. I have not yet completed. The question, if I understood the hon. Member correctly, has two aspects. So far as smuggled goods are concerned, they are already being confiscated. With regard to the question as to what steps Government are going to take in respect of assets created by the smuggler either in the name of their relations or in the name of their associates, I have already explained the position so far as the Wealth Tax Act and the Income Tax are concerned. So far as the smugglers' assets

of any property. However, after incometax/wealth-tax assessments are made established assess their benami properties.

SHRI NIREN GHOSH: No, no, no. He has asked if the properties—whether in the name of the smugglers or benami —are legal or illegal. That is the question here.

SHRI BHUPESH GUPTA: My point is. he should look at the question. Look at the question.

SHRI PRANAB MUKHERJEE: The question is that it has to be established that the transfer is *mala fide* and the transfer is not as per the law. That is the question and there are clear-cut provisions laid down in the law as to how it can be established.

SHRI C. SUBRAMANIAM: My colleague wi; explaining the existing law, the Income Tax, Act and the Wealth Tax Act. That is the normal procedure under which this is done. I do agree, the smugglers' activities and assets built up on the basis of those activities stand on a different footing and, therefore, if we have to deal with them, certainly we have to ... (Interruption)

SHRI BHUPESH GUPTA: Confiscate them.

SHRI C. SUBRAMANIAM: We have different laws for the purpose but now immediately our task is to identify which these properties are because they are all not standing in the name of these persons. Once we identify these properties which belong to smugglers and which have been built on the basis of their smuggled activities, certainly we can take care. If necessary, as we have detained them under the MISA, we can bring in another law to deal with the properties and assets built on these basis.

SHRI BHUPESH GUPTA: You suspended their fundamental right to the court. Why not do the same thing with regard to their properties also?

SHRI C. SUBRAMANIAM: I would respectfully submit that every time you cannot put a separate question unless it is permitted by the Chair. The question is how to deal with this property? It is very much in our mind but I would not disclose it now. At the appropriate time I will certainly come before the House for necessary legislation.

SHRI BHUPESH GUPTA: Sir, on a point of order. Mr. Joshi's question was...

SHRI GUNANAND THAKUR: No question of point of order. We are losing our time.  $^ nVrf^ z^ v/ \&\& tf$ 

SHRI BHUPESH GUPTA: Mr. Joshi's question is, Government should confiscate the property. He does not want Income Tax law. Here are the properties. What are you going to do? His suggestion is, are you confiscating them?

श्री गुणानंद ठाकुर: हम लोगों का टाइम खत्म हो रहा है, हमारा नाम हैं। यह प्रावलम हैं।

MR. CHAIRMAN: Wait, wait. Why are you interfering? When the Chair has allowed it why are you interfering? You are getting the opportunity, why interfere unnecessarily. (*Interruptiori*). He wants to clarify your supplementary. You put it in your own way.

श्री जगदीश जीशी: सभापित महोदय, मेरा सवाल बहुत साफ हैं। कानून में ये तब्दीली करेंगे या नहीं, इससे मेरा कोई मतलब नहीं हैं । मेंने बहुत साफ कहा हैं कि एक मकान 10 मंजिला खड़ा हैं, में इस मकान का मालिक हें । मेरे पास आसमान से दॉलत टपक पड़ी कि मकान बन गया ? जो संपीत्त अवध हैं वह हैं। कोई आदमी 3 एकड़ जमीन से यह नहीं कह सकता कि 20 मंजिला मकान बना लेगा, 5 एकड़ जमीन से कारखाना खोल लेगा या सिनेगा-

घर खोल लेगा या फिल्म कंपनी को फाइनेंस कर देगा । तो मेरा सवाल यह है कि वित्त मंत्रालय कॉन से ऐसे प्रभावी कदम ले रहा है जिससे तस्करी सं अजीत अवध संपत्ति जन्त की जा सके ? मेरा निवंदन बहुत साफ हाँ कि केवल उनको नजरबन्द कर देने से आप जनके हंक को नहीं निकाल सकते जब तक कि उनका नाजा-यज कमाया हुआ पँसा आप जन्त करके खजाने में नहीं लेते। आप एक बार मीसा में उनको बंद कर द्यीजए, लेकिन इससे आप तस्करी नहीं रोक सकते । जब आप स्मगलर की अवध संपत्ति या किसी ऑर की अव्यव संपत्ति को जन्त करेंगे तब इस देश में आर्थिक अपराध करने वाली को कठोर दंड होगा । तो में आनना चाहता हु कि वे कॉन से कठोर कदम हैं जो आप अवँच सम्पत्ति को जन्त करने के लिए उठाना चाहते 8<sup>th</sup> ?

SHRI C. SUBRAMANIAM: There is no necessity for emotion in this. As to whether there are adequate laws now for the purpose, first of all, of making an enquiry into the source of these properties, fortunately the existing laws are adequate enough to make this enquiry. Once the results are available. then how shall we deal with the property? Shall we deal with it under the existing Income-tax and Wealth-tax Acts or should it be dealt with separately is a matter which exercises the minds of all hon. Members. I am in full agreement with the hon. Members. (Interruption). Just everybody cannot get up like this. I am in full agreement with the hon. Members. Certainly these properties and assets cannot be dealt with in the same way as other properties which have been earned in a legal manner and may be they have evaded wealth-tax and income-tax. Their earning was by proper means, but later on they might have evaded income-tax or wealth-tax. It is one aspect of it. But here if it is based on an illegal act and assets have been built up, I do agree that it will have to be dealt with in a different manner altogether. Here also we cannot just confiscate as we tike. We have to take the constitutional provisions into account...

SHRI BHUPESH GUPTA: Amend the | Constitution.

SHRI C. SUBRAMANIAM: There is no difference of opinion. What new laws will be required will require careful consideration. That is why I say that I will come before the House at the appropriate lime...

(Interruptions)

श्री गुणानन्द ठाकर : मेरा क्वेश्चन हाँ आप मुक्त नहीं बुला रहें हैं"। दूसरे लोग बीच में बोल कर हमारा टाइम खराब कर रहे हैं।

SHRI NIREN GHOSH: They want to hide it and they want to protect them.

SHRI C. SUBRAMANIAM: I will come before the House, if necessary, with a new legislation at the appropriate time.

श्री गुणानन्य ठाकरः में सीधा सा सवाल एछना चाहता हूं माननीय वित्त मंत्री जी से कि इस दंश में अरबों रुपए की सम्पत्ति चाहे मकान के रूप में हो, चाहे हीरे-जवाहरात के रूप में हो, चाहे बैंक लाकर्स में हो और लाखों एकड जमीन बड़े लोगों के हाथ में हैं या तो वं समगलर्स हैं, ब्लॅक मार्केटीयर्स हैं और वह रिख्वत खाने से हैं या फार्जरी करने से हैं तो इन सम्पत्तियों को जब्त करने के लिए कोई तष्टपति अध्यादेश निकालने का सरकार विचार रखती हैं ?

SHRI C. SUBRAMANIAM: I have already answered this question. It cannot be done by a Presidential order.

SHRI BHUPESH GUPTA: Why not? SHRI NIREN GHOSH: Why not?

SHRI BHUPESH GUPTA: I submit that it is a misleading answer...

SHRI NIREN GHOSH: It is illegal property...

DR. R. K. CHAKRABARTI: You have passed an Ordinance against smugglers suspending their fundamental rights.

श्री नागेरवर प्रसाद शाही : अध्यक्ष महोदय सार' कानुनों के लिए आर्डिनेन्स सरकार कर सकती हैं तो इनके लिए क्यों नहीं कर सकती। मंत्री महोद्य इसे क्याँ छिपाना चाहतं हैं ।

SHRI BHUPESH GUPTA: All I say is that is misleading. By a Presidential proclamation they have suspended the fundamental rights of a citizen to move the court in the case of a smuggler. We stand for it. Why cannot the same be done in this case? Fundamental Rights to property should be suspended.

SHRI C. SUBRAMANIAM: No use getting excited over it. A Presidential order is different from an Ordinance. Ordinance is legislation and I have to come here again tQ ihe House ...

DR. R. K. CHAKRABARTI: It is a Presidential declaration...

(Interruptions)

SHRI C. SUBRAMANIAM: I would not like to be advised in legal matters...

MR. CHAIRMAN: The Question Hour is over.

SHRI NIREN GHOSH: Sir, on a point of order

DR. R. K. CHAKRABARTI: We want half-an-hour discussion on this.

SHRI NIREN GHOSH: Is the hon. Minister in order, in giving a reply to a specific supplementary question, saying that in these legal matters he is not to be guided? It is not a question of legal matters. Fundamental rights can be taken away, but about their property. you bring in legal propriety. What is the answer. They are protecting the smugglers' property.

SHRI BHUPESH GUPTA: Sir, I want your direction. We are not giving any legal advice. We can act. All that the House wanted to know was why the pro-

clamation under which even the provisions of the Constitution had been suspended to deal with the cannot be made in order smugglers to take away the fundamental rights with respect to the property of the smugglers so that, avoiding all other i laws, their property could straightaway, confiscated whether in real name or in '. benami name. You have that power and by a stroke of the pen you can do that.

MR. CHAIRMAN: It is not necessary...

SHRI HARSH DEO MALAVIYA: A short duration discussion on this we want. The House wants it, Sir.

SHRI NIREN GHOSH: Yes, yes.,

MR. CHAIRMAN: Let me say. Now. the hon. Minister has made it very clear that he will come before this hon. House with an appropriate proposal...

SHRI NIREN GHOSH: When?

MR. CHAIRMAN: When? During the Question Hour, he cannot give reply to all the problems in this world. But he has given an assurance on the floor of the House that he is going to come be- I fore this hon. House. By what time, ail ] these things will be considered and examined.

SHRI NIREN GHOSH: When?

MR. CHAIRMAN: How can he say, when? How can a date be given?

SHRI NIREN GHOSH: When a categorical assurance was given about the CBI Report and not carried out, can we i reply upon them?

SHRI BHUPESH GUPTA: you 'are helping the Minister. It is not a good thing. He never used the words 'appropriate proposal'; he used the word 'legis-

lation'. All that we ask is whether he has considered our proposal appropriate that they suspend the fundamental rights with regard to the property so far as the smugglers are concerned. Has he considered it to be an appropriate proposal? Ask him.

SHRI C. SUBRAMANIAM: I cannot just give an assurance immediately...

SHRI NIREN GHOSH: That is the thing.

SHRI C. SUBRAMANIAM: Sir, about the suspension of fundamental rights, suddenly a suggestion has been made. I would consult my legal experts on that, and just, simply because he might have had some (Interruption). Kindly sit down, I am on my legs.

SHRI NIREN GHOSH: I know that you are...

SHRI C. SUBRAMANIAM: You cannot be jumping like that.

SHRI NIREN GHOSH . Do not use that word. I can also stand on my legs.

SHRI C. SUBRAMANIAM: I have been called by the Chair, not by you.

MR. CHAIRMAN: Mr. Ghosh, I have asked the hon. Minister to reply. Please resume your seat.

SHRI C. SUBRAMANIAM: Shri Bhupesh Gupta might have studied some taw some time, but I will have to consult my legal experts. What to do and when to do it, it is for the Government to decide. Certainly, 1 am not going to be coerced by these people as to when I am going to do. I am not going to disclose my thoughts.